

By Email.

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-28/1996/ 5185 /A

From :- Smti. Kanchan Newar,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Smti. S. P. Khound  
District & Sessions Judge  
Dibrugarh.

Dated Guwahati, the 3<sup>rd</sup> September, 2018.

Sub:- Commuted Leave on Medical ground.

Ref:- Your letter No. DJD/4723/18, dtd. 28.08.2018

Madam,

With reference to the above, I am directed to inform you that your prayer for Commuted leave for a period of 6 (six) days w.e.f. 27.08.2018 to 01.09.2018 along with conversion of your Casual Leave on 27.08.2018 into the aforesaid leave period, has been ~~granted/rejected~~ <sup>granted</sup>, subject to submission of leave admissibility report for commuted leave from the concerned authority.

The learned Addl. District and Sessions Judge, Dibrugarh or the senior most Judicial Officer will remain in-charge of your Court and Office in your absence.

Yours faithfully,

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-28/1996/ 5186 /A, dated 03.09.2018

Pdga

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.

Sd/-

**JT. REGISTRAR (VIGILANCE)**